

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. CP/86(MB)2021

**IN THE MATTER OF**

Meher Madon

.... Petitioner

Vs

Valecha Engineering Limited

.... Respondent

U/s 73(4) of the Companies Act, 2013

**Order Delivered on 10.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

The matter has been called up twice, there is no representation on behalf of the Counsel for the Petitioner. In view of the fact that this case has been taken up for hearing after a long gap. Let a fresh notice of the dated fixed be sent through Registry to the Petitioner as well as to the Respondent intimating them about the next date of hearing. In case no reply has been filed by the Respondent, the same be filed at least seven days before the next date of hearing by serving an advance copy to the Counsel opposite. Adjourned to **04.09.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
//Avdhesh K Patel//

Sd/-  
REETA KOHLI  
Member (Judicial)